

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No.958/2019

IN THE MATTER OF:

V. D. Yadav & Ors

Applicant(s)

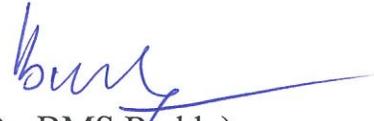
Versus

Govt. of NCT of Delhi.

Respondent(s)

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(Dr. BMS Reddy)
Senior Environmental Engineer
DPCC

Delhi

Dated .09.2020

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**ACTION TAKEN REPORT ON BEHALF OF DELHI
POLLUTION CONTROL COMMITTEE WITH RESPECT TO
ORDER DATED 21.05.2020**

1. That, this Hon'ble Tribunal took up the matter on 21.05.2020 and directed DPCC to take further action regarding allegation of pollution by the restaurants near Satya Niketan and file the report before the next date.
2. That, subsequent to the order of this Hon'ble Tribunal dated 01.11.2019, based on the public complaint, 27 eating joints, operational at Satya Niketan, Delhi, were inspected jointly by the teams of South Delhi Municipal Corporation and Delhi Pollution Control Committee and action taken report was filed before this Hon'ble Tribunal on 11.02.2020. The said report was considered by this Hon'ble Tribunal on 17.02.2020.
3. That, pursuant to the order of this Hon'ble Tribunal dated 17.02.2020, joint inspection teams have further inspected 76 eating joints during the months of February and March 2020 and detailed action taken report was filed through email to this Hon'ble Tribunal on 20.03.2020. With these 76 eating joints, the total number of units inspected is 103. The report dated 20.03.2020 was

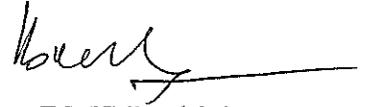
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considered by this Hon`ble Tribunal on 21.05.2020 and directed DPCC to take further necessary action.

4. That, the joint inspection teams have observed that majority of the eating joints in the area are small and tiny in nature looking at the seating capacity and the space in which they are operating. These eating joints mainly cater to the needs of nearby college students & South Campus of Delhi University.
5. That, recent inspection of the area by the officials of DPCC on 28 July 2020 has revealed that majority of the eating joints are non-functional due to ongoing pandemic and closure of adjacent Delhi University colleges.
6. That, details of action taken so far in the matter since January 2020 are given as under:
 - 46 eating joints were effectively closed including disconnection of electricity / water supply for operating without Consent to Operate under Water and Air Acts. Subsequently, Consent to Operate has been granted to 18 units after installation of requisite pollution control systems and compliance with the treated effluent norms. Remaining 28 units have closed their operations at present.
 - 27 eating joints have been issued SCNs for rectification of deficiencies wrt pollution control systems. As per the inspection dated 07.9.2020, these units were found non-functional due to ongoing Covid-19 pandemic.
 - Amount of Environmental Compensation (EC) realized till date - Rs. 39.00 lakhs
 - 11 out of 103 small eating joints have completely closed down their operations during the ongoing pandemic.



This status report may kindly be taken on record by this Hon'ble Tribunal.



(Dr. BMS Reddy)

Senior Environmental Engineer

Delhi

Dated: September 2020